

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 662**

TO BE ANSWERED ON THE 19TH DECEMBER, 2017/ AGRAHAYANA 28, 1939 (SAKA)

REPORT ON BAILS

**662. SHRI GAURAV GOGOI:
SHRI ANURAG SINGH THAKUR:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken steps to implement the recommendations of the 268th Law Commission report on bails, especially on the proposed amendments to the Criminal Procedure Code; and

(b) if so, the details of steps taken by the Government to implement the proposed amendments therein?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b): As the criminal laws and criminal procedure are in the Concurrent List of the Seventh Schedule to the Constitution of India, the 268th Report of the Law Commission of India has been forwarded to all the State Governments/UTs for their views/ comments on the recommendations made in the Report.
